

The Chief General Manager,
Public Accounts Department,
Reserve Bank of India

_____.

Dear Sir,

**Tender for Government of India ---- day @
Treasury Bills**

I/We, the undersigned, hereby offer to purchase ----- day @ treasury bills as set out below at the auction to be held by you at your premises on -----.

- (i) Date of Auction _____
- (ii) Name of Tenderer!! _____
- (iii) Address _____
- (iv) Telephone No. _____
- (v) SGL Account No., PAD, (_____) @@ (for Treasury Bills) _____
- (vi) Current Account NO. at DAD, (_____) @@ _____
- (vii) Nominal value of ____ day @ Treasury Bills Rs.
- (viii) The price at which the bills are proposed to be purchased
Per Rs. One hundred (nominal) # Rs.
- (ix) Total purchase price of ____ day @ Treasury Bills # Rs.
(upto two decimals)
- (x) Form in which Treasury Bills are required credit to
Subsidiary General Ledger Account / Scrip \$

Undertaking

On your acceptance of my/our bid, I/We, agree/undertake to immediately collect the letter of acceptance from your office. I/We undertake to deposit the requisite amount at Reserve Bank of India, _____, on the day/time, as indicated therein / I/We authorize Reserve Bank of India, _____, to debit our Current Account for value equivalent to the offer value of accepted bid. \$

I/We have read the Government notification no. _____ dated _____ and hereby undertake to abide by the requirements stated therein.

*(1st) Signature :

** (1st) Signature :

Designation :

Designation :

(2nd) Signature :

(2nd) Signature :

Designation :

Designation :

Office Stamp of the Bidder/s

- @ Appropriation number to be filled in.
- @@ Kindly mention the name of the office at which these accounts are maintained.
- !! If the application is on behalf of a constituent, please indicate the name of the constituent.
- # Not to be filled in by non-competitive bidders.
- \$ Strike out whichever is not applicable.
- * Those empowered to operate on the SGL Account with PAD.
- ** Those Authorized to operate on the Current Account with DAD, RBI.
(where applicable).

NOTES

- (1) If the applicant's signature is by thumb mark, it should be witnessed by two persons. The full names, occupations and addresses of the witnesses should be appended to their signatures.
- (2) If the application is made in the name of a registered body, the undernoted documents, if not already registered at the Public Debt Office, should be submitted to the Public Debt Office along with the investment amount:-
 - (i) Certificate of Incorporation/Registration in original or a copy thereof certified as true by the issuing authority under his office seal.
 - (ii) Certified copies of Memorandum and Articles of Association of the Rules and Regulations/Bye-laws of the company/body.
 - (iii) Certified copy of resolution in favour of the person/s authorized to deal in Government Securities on behalf of the company/body together with his / their duly attested specimen signature (s).
